

**CP NO. 96(ND)/2010  
RT No.45/2016**

Rakesh Kumar & Anr.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

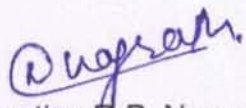
...Respondents

Present: Mr. Mahendra Pal, Advocate for petitioners.  
Mr. Ajay Sharma, Advocate for respondent No.5.  
Mr. Prince Chadha, Practising Company Secretary for  
Mr. Sanjiv Bansal, Advocate for respondents No.2 to 4 & 7.

Mr. Prince Chadha has filed Memo Appearance today for respondents No.2 to 4. Learned counsel for petitioners has filed application for impleading legal representatives of Rakesh Kumar, petitioner No.1 who died on 30.07.2016. The application is supported by the affidavit of Vandana Gupta. It is stated that apart from these persons there is no legal heir left by the deceased. Notice of application given to learned counsel for respondent No.5 and the Company Secretary, representing respondents No. 2 to 4 & 7. Heard. The application is allowed and the Class-I heirs mentioned in the application be impleaded as Legal Representatives of deceased petitioner No.1. The proposed legal representatives of Rakesh Kumar Gupta are Vandana Gupta, wife, Rajan Kumar Gupta, son, Varun Kumar Gupta, son, Riti Gupta, daughter and Raj Dulari, mother. Learned counsel for the petitioners seeks to file Power of Attorney on behalf of the legal representatives of the deceased petitioner. Let the needful be done by the next date. It is also directed to file amended memo of parties impleaded petitioner No.1 as deceased through the legal representatives with their complete address and also to implead Riti Gupta, the daughter who is minor through her next friend.

*W. Gupta*

The file was received by transfer from the Company Law Board and taken up for the first time by the Tribunal on 25.07.2016. It was informed on behalf of petitioner on 09.09.2016 that petitioner No.1 has died and application has been filed today for impleading legal representatives of deceased petitioner No.1. The application has been disposed of today and matter is now fixed for filing of amended memo of parties and the power of attorney for 24.10.2016. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking three months more time for disposal of the case.

  
(Justice R.P. Nagrath)  
Member (Judicial)

October 13, 2016

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